PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF JUGGILAL KAMLAPAT JUTE MILLS COMPANY LIMITED

Registered Office: Kamla Tower, Kanpur-208001, U.P.

*This Public Announcement (**PA**) is being issued by the Manager to the Offer i.e., **Chartered Capital And Investment Limited,** on behalf of the Acquirer(s), M/s Rainey Parks Suppliers Private Ltd alongwith Persons Acting in Concert namely Mooldhan Advisory System (Pvt.) Ltd, Watermark Systems (Pvt.) Ltd and Kanishk Translink Pvt. Ltd , pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.*

1. THE OFFER

1.1 **M/s Rainey Parks Suppliers (P) Limited alongwith PACs**, (hereinafter referred to as "**Acquirer(s) and PACs**") are making an Open Offer pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be Persons acting in concert for the purpose of this offer.

1.2 The Acquirer have entered into a Share Purchase Agreement [**SPA**] on Tuesday, July 24, 2007 to acquire an aggregate of 43,89,690 (Forty Three lacs Eighty Nine Thousand Six Hundred and Ninety Only) fully paid up equity shares of Rs.10/- each representing 78.12% of the total paid up capital and voting rights of **Juggilal Kamlapat Jute Mills Company Limited,** a Company incorporated under the Companies Act, 1956 and having its registered office at Kamla Tower, Kanpur-208001, U.P. (hereinafter referred to as "**JKJML/the Target Company**") from among the Promoter Group of the JKJML namely, Mr. Gaur Hari Singhania, Sushila Devi Singhania, Kavita Y Singhania, Yadupati Singhania, Yadupati Singhania & Kavita Y Singhania, Gaur Hari Singhania & Yadupati Singhania, Ramapati Singhania, Nidhipati Singhania, Govind Hari Singhania and Manorma Devi Singhania and (hereinafter collectively referred to as **Sellers**) (1012766, 700000, 800000, 1003880, 416800,400000,15997,100,17147,& 23000 respectively - Collectively, the "Sale Shares"),at a price of Rs. 5.10 (Rupees Five and Paisa Ten Only) per fully paid up equity share payable in cash ("**Negotiated Price**"). The total consideration for the shares to be acquired as mentioned above is Rs. 2,23,87,419/- (Rupees Two Crore Twenty Three Lacs Eighty Seven Thousand Four Hundred and Nineteen Only) and that resulted the triggering of SEBI (SAST) Regulations, 1997. The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company.

1.3 The Acquirer(s) alongwith PACs intend to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of "**JKJML**" to acquire 398440 equity shares of Rs. 10/- each representing 7.10 % of the total paid up capital / voting share capital of "JKJML" at a price of Rs. 6.25/- (Rupees Six and Paisa Twenty Five Only) per fully paid up equity share/ Voting Right ("**Offer Price**") payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on **Specified Date i. e. August 28, 2007**.

1.4 There are no partly paid equity shares in the company.

1.5 This is not a competitive bid.

1.6 The shares of "**JKJML**" are at present listed on the U P Stock Exchange Limited (UPSE), Kanpur. The shares of the JKJML have not been traded/ infrequently traded at the Stock Exchange where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997.

1.7 The Annualized trading turnover during the preceding six calendar months ended June 2007 at the UPSE where the shares of the company are listed as follows:

Name of the Stock Exchange	Total no. of equity shares traded during January, 2007 to June, 2007	Total no. of listed shares	Annualized trading turnover (% to total listed shares)
UPSE	Nil	5619600	Not Applicable

1.8 As the shares of "JKJML" have not been traded/ infrequently traded at all the Stock Exchange where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement, the Offer Price in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 has been determined taking into account the following parameters:

a.	The Negotiated Price	Rs. 5.10/-(Rupees Five and Paisa Ten Only)
b.	Highest Price paid by Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	Rs 6.25

c.	Other Financial Parameters	Based on the latest audited financial data for the year ended 31st March, 2006
1.	Return on Net Worth (%)	Negative
2.	Book Value per share (Rs.)	Negative
3.	Earning per share (Rs.)	Negative
4.	Price Earning Multiple (with reference to the Offer price of Rs. 6.25/- per share)	-

Therefore, based on the above parameters, the Offer price of Rs. 6.25/- in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 is justified.

1.9 The Acquirer and PACs have acquired 830830 equity shares representing 14.78% of the total voting share capital of the target company during the 12 months period prior to the date of Public Announcement.

1.10 As on date of this Public Announcement, the Acquirer and PACs holds in aggregate 830830 equity shares representing 14.78% of the total voting share capital of the target company.

1.11 The Offer is **not** subject to any **minimum level** of acceptance from the shareholders i.e. **it is not a Conditional Offer**. The Acquirer will accept the equity shares of "**JKJML**" those are tendered in valid form in terms of this offer upto maximum of 398440 equity shares of Rs 10/- each representing 7.10% of the total paid up capital/ voting share capital of "**JKJML**".

1.12 Neither the Acquirer, PACs, Sellers nor the Target Company has been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

1.13 The Manager to the Open Offer i.e. Chartered Capital & Investment Limited does not hold any equity shares in the Target Company as on the date of this Public Announcement.

2 INFORMATION ABOUT THE ACQUIRER & PACS

2.1 Rainey Parks Suppliers Private Limited

2.1.1 Rainey Park Suppliers Private Limited, a Company incorporated under The Companies Act, 1956 as a Private Limited company and was registered with the Registrar of Companies, West Bengal vide its certificate of incorporation dated March 09, 2005. The company at present has its Registered Office at 49, Nalini Seth Road, Kolkata-700007. Tel No.033-22581073, Fax No. 033-22906837.

2.1.2 The present promoter of the Acquirer Company are L N Mishra and Mr Amit Sarda. The Company belong to Sarda group.

2.1.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Promoters/PACs	104000
	Total	**104000**

2.1.4 The brief Financials of the Rainey Parks Suppliers Private Limited as per latest available Balance Sheet are as under:

(Rs. in Lacs)

Particulars	Year ended March 31, 2006 (Audited)
Total Income	0.23
Profit After Tax	(0.01)
Earnings Per Share (EPS) (in Rs.)	-
Book Value Per Share (in Rs.)	91.09
Networth	94.74
Return on Networth (%)	-

2.1.5 The Acquirer Company is engaged in manufacturing and selling of Jute and Jute related products.

2.1.6 The Acquirer Company being a Private Limited company is not a listed Company.

2.2 Mooldhan Advisory System Private Ltd

2.2.1 Mooldhan Advisory System Private Limited, a Company incorporated under The Companies Act, 1956 as a Private Limited company and was registered with the Registrar of Companies, West Bengal vide its certificate of incorporation dated March 25, 1974. The company at present has its Registered Office at 6 B, Clive Row, Kolkata - 700007, Tel No.:033- 22427673, Fax No. 033-22906831

2.2.2 The present promoter of the Company are Ashok Lal Rajak and Santa Sarda. The Company belong to Sarda group.

2.2.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Promoters & Persons Acting In Concert	1618300
2	Public & Others	558000
	Total	**2176300**

2.2.4 The brief Financials of the Mooldhan Advisory System Private Limited as per latest available balance sheet are as under:

(Rs. in Lacs)

Particulars	Year ended March 31, 2006 (Audited)
Total Income	7.53
Profit After Tax	6.29
Earnings Per Share (EPS) (in Rs.)	0.28
Book Value Per Share (in Rs.)	12.90
Networth	280.74
Return on Networth (%)	2.24

2.2.5 The Company is engaged in Finance & Investment Activities.

2.2.6 The Company being a Private Limited company is not a listed Company.

2.3 Watermark Systems (I) Private Ltd

2.3.1 Watermark Systems (I) Private Limited, a Company incorporated under The Companies Act, 1956 as a Private Limited company and was registered with the Registrar of Companies, Maharashtra vide its certificate of incorporation dated March 4, 2005. The company at present has its Registered Office at 1010, Makers Chamber V, Nariman Point, Mumbai - 400021, Tel No.: 022- 22830285, Fax No. 022-22853211.

2.3.2 The present promoter of the Watermark Systems Private Limited are Mr. Arun P. Dalmia and Harsh A Dalmia.

2.3.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Promoters/Person Acting in Concert	10000
	Total	**10000**

2.3.4 The brief Financials of the Watermark Systems (I) Private Limited as per latest available balance sheet are as under:

Rs. in Lacs)

Particulars	Year ended March 31, 2006 (Audited)
Total Income	4.89
Profit After Tax	3.55
Earnings Per Share (EPS) (in Rs.)	35.50
Book Value Per Share (in Rs.)	45.50
Networth	4.55
Return on Networth (%)	78.02

2.3.5 The Company is engaged in the business of System Management and Security Services.

2.3.6 The Company being a Private Limited company is not a listed Company.

2.4 Kanishk Translink (P) Ltd.

2.4.1 Kanishk Translink (P) Limited, a Company incorporated under The Companies Act, 1956 as a Private Limited company and was registered with the Registrar of Companies, West Bengal vide its certificate of incorporation dated September 12, 1994. The company at present has its Registered Office at 13, Noormal Lohia Road, Kolkata - 700007, Tel No.: 033- 22690681, Fax No. 033- 22690681

2.4.2 The present promoter of the Kanishk Translink (P) Limited is Pradeep Kumar Toshniwal. The Company does not belong to any group as such.

2.4.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Promoters/PACs	23,800
	Total	**23,800**

2.4.4 The Brief financials of the Kanishk Translink (P) Limited are as per latest available Balance Sheet are as under:

(Rs. in Lacs)

Particulars	Year ended March 31, 2006 (Audited)
Total Income	1.32
Profit After Tax	(1.34)
Earnings Per Share (EPS) (in Rs.)	-
Book Value Per Share (in Rs.)	165.33
Networth	39.68
Return on Networth (%)	-

2.4.5 The Company is engaged in Real Estate and Property Investment.

2.4.6 The Company is not a listed Company.

2.5 Acquirer and PACs may be entitled to be appointed on the Board of Directors of the Target Company after a period of 21 days from the date of this PA in terms of Regulation 22(7) of SEBI (SAST) Regulations, 1997.

2.6 Acquirer and PACs hold 830830 equity shares in the Target Company, the provisions of Chapter II of SEBI (SAST) Regulations, 1997 are applicable to the acquirer and PACs and have made timely disclosures to the stock exchange.

3 INFORMATION ABOUT THE TARGET COMPANY

3.1 M/s. Juggilal Kamlapat Jute Mills Co. Limited was incorporated on 19.12.1954 as a Public Company under Indian Companies Act VII of 1913 and being certified by the Registrar of Joint Stock Companies, Uttar Pradesh and Registrar of Companies, Kanpur, Uttar Pradesh and has obtained Certificate of Registration from the Department of Company Affairs, Government of India on 05.12.1970.

3.2 The Authorized Share Capital of JKJML as on the date of Public Announcement is Rs 650 Lacs , Comprising of 25000, 6% Income Tax Free Cumulative Preference Shares of Rs. 100 each, 25000, 4.5% Income Tax Free Cumulative Preference Shares of Rs. 100 each and 6000000 Equity Shares of Rs. 10 each and issued, subscribed and paid up share capital of the company is Rs 571.96 Lacs comprising of Comprising of 5000 6% Income Tax Free Cumulative Preference Shares of Rs. 100 each, 5000 4.5% Income Tax Free Cumulative Preference Shares of Rs. 100 each and 5619600 Equity Shares of Rs. 10 each.

3.3 There are no partly paid up shares in the Company.

3.4 The Target Company is a Sick Industrial Company registered with Honourable Board for Industrial & Financial Reconstruction (BIFR) vide case No. 149/91 in 1994.

3.5 JKJML has been engaged in the manufacture of conventional jute goods viz. Hessian and Sacking for catering to the domestic market.

3.6 The shares of "JKJML" are listed on The U.P. Stock Exchange Ltd, (UPSE), Kanpur.

3.7 The brief financials of the JKJML as per latest available balance sheet are as under:

(Rs. In Lacs)

Particulars	Year ended March, 2006 (Audited)
Total Income	21.26
Profit After Tax	(104.65)
Earnings Per Share (EPS) (in Rs.)	-
Book Value Per Share (in Rs.)	-
Networth	(4067.27)
Return on Networth (in %)	-

4 REASON FOR THE OFFER

4.1 The Acquirer and PACs are interested in taking over the management and control of JKJML. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the acquisition.

4.2 The Offer to the Public shareholders of JKJML is for acquiring 7.10% of the total paid up capital / voting rights. After the proposed Offer, the Acquirer along with PACs will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.3 The Offer to the shareholders of JKJML is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

4.4 The Acquirer and PACs are at present have no intention to change the existing line of business of the JKJML.

4.5 The Acquirer and PACs at present have no intention to sell, dispose of or otherwise encumber any significant assets of JKJML in the succeeding two years, except in the ordinary course of business of JKJML and its future policy for disposal of its assets, if any, will be decided by it's Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of JKJML.

5 STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

5.1 As on the date of Public Announcement, no approval from any Bank/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirer.

5.2 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

5.3 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

5.4 SEBI has the power to grant extension of time to the Acquirer for payment of consideration to shareholders subject to the Acquirer agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22 (12) of the SEBI (SAST) Regulations, 1997, if there is any delay in receipt of statutory approval. If, however, the delay in obtaining the requisite approval takes place on account of any willful default by the Acquirers, then provision contained in Regulation 22 (13) of the SEBI (SAST) Regulations, 1997 will also become applicable.

5.5 The Acquirer shall withdraw this offer if the statutory approval(s) required as above is refused as provided in Regulation 27 of the SEBI (SAST) Regulations, 1997.

6 CONTINUOUS LISTING OF SHARES IN TERMS OF REGULATION 21(3)

The Offer (assuming full acceptance) would result in public shareholding in the Target Company being reduced below the minimum level required as per the Listing Agreement with the Stock Exchange for the purpose of listing on continuous basis. The Acquirer and PACs in terms of the provisions of Clause 40A of the Listing Agreement will facilitate the target company to raise the level of Public shareholding to the level specified for continuous listing as specified in the listing agreement entered with the stock exchange within the time period as specified thereon and in consultation with Stock Exchange.

7 FINANCIAL ARRANGEMENTS

7.1 The Acquirer and PACs have adequate resources to meet the financial requirements of the Offer. The finance will be made through internal/financial resources of the acquirers.

7.2 Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 398440 equity shares of "JKJML" at Rs. 6.25/- per share would be Rs. 24,90,250/- (Rupees Twenty Four Lacs Ninety Thousand Two Hundred Fifty Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer have opened an Escrow Account with HSBC Bank, Barakhamba Road, New Delhi-110001 and has deposited Rs 24,90,250/- (Rupees Twenty Four Lacs Ninety Thousand Two Hundred Fifty Only) being 100% of the total consideration payable to the shareholders under the Open Offer.

7.3 The Acquirer have duly empowered M/s Chartered Capital And Investment Limited, Manager to the Offer, to realise the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Offer, M/s Chartered Capital And Investment Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer Obligations.

8 OTHER TERMS OF THE OFFER

8.1 The Offer is not subject to any minimum level of acceptances from shareholders and in case of the shares received under the offer exceeding the offer size; the acquirer will accept shares on proportionate basis.

8.2 The Letter of Offer with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders (other than parties to the Agreement) of "JKJML" whose names appear in the Register of Members of "JKJML" at the close of business hours as on August 28, 2007 (the "Specified Date"). The Letter of Offer will be mailed to such shareholders by September 11, 2007.

8.3 The shareholders of "JKJML" are eligible to participate in the offer anytime before the closure of the offer by sending their Form of Acceptance cum Acknowledgement, original share certificate(s) and transfer deed(s) duly signed to the **Registrar to the Offer** viz: **Beetal Financial & Computer Services Pvt. Limited, having its office at Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062**, **Tel. No.: 29961281-82, Fax No.: 29961284 Contact Person, Mr. Punit Mittal** either by Registered Post, Courier or Hand Delivery (between 10:00 a.m. to 5:00 p.m. on all working days), on or before the date of closure of the Offer i.e. October 10, 2007 in accordance with the instructions specified in the Letter of Offer & Application Form.

8.4 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at **http:/www.sebi.gov.in** and can apply for the Offer in such downloaded form.

8.5 The unregistered owners of shares are also eligible to participate in the Offer by sending their application in writing to the Registrar to the Offer on a plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No., together with the original Share Certificate(s) and Transfer Deed(s) and the original Contract Note issued by the broker through whom they have acquired their shares. No indemnity is required from unregistered shareholders.

8.6 In the event of non-receipt of Letter of Offer, the eligible persons may send application on plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No. alongwith all documents as mentioned above, so as to reach the Registrar to the Offer on or before the date of closure of the Offer i.e. October 10, 2007.

a. The following collection center (s) would be accepting the documents as specified above:

Name & Address	Beetal Financial & Computer Services Pvt. Limited Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062
Contact Person	Mr. Punit Mittal
Phone Nos.	011-29961281/82
Fax No	011- 29961284
E-mail	beetal@rediffmail.com

8.7 The Registrar to the Offer will hold in trust the shares/share certificate(s), Form of Acceptance cum Acknowledgement, if any, and the transfer deed(s), till the Acquirer complete their offer obligations in terms of the SEBI (SAST) Regulations, 1997.

8.8 Applications which are complete in all respect and which reach the Registrar to the Offer on or before the date of closure of the Offer i.e. October 10, 2007, would be approved and accepted by the Acquirer. The payment of consideration for the applications so accepted will be made by crossed account payee cheque/demand draft/pay order. The intimation regarding acceptance of applications and payment of consideration will be dispatched to the shareholders by registered post at the shareholders' sole risk. In case of joint holder(s), the cheque/demand draft will be drawn in the name of the first holder and in case of unregistered owners of shares the consideration will be paid to the person whose name is stated in the contract note.

8.9 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Offer.

8.10 In the event of non-acceptance of any Application, all the documents as forwarded to the Registrar to the Offer will be sent back to the shareholder at the address as per the records of JKJML by registered post at shareholders' sole risk.

8.11 All valid responses will be accepted subject to maximum of the offer made as per this public announcement. In case of response in excess of this offer made by the Acquirer, the acceptances would be made on proportionate basis in consultation with the Manager to the Offer in accordance with the SEBI (SAST) Regulations, 1997.

8.12 The Schedule of activities pertaining to the Offer is given below:

Activity	Day and Date
Date of Public Announcement	**July 30, 2007, Monday**
Specified Date*	**August 28, 2007, Tuesday**
Last date for a Competitive bid	**August 20, 2007, Monday**
Date by which Letter of Offer Will be posted to the shareholders	September 11, 2007, Tuesday
Date of Opening of the Offer	**September 21, 2007, Friday**
Date of Closing of the Offer	**October 10, 2007, Wednesday**
Last Date of Withdrawal of Acceptance	October 05, 2007, Friday
Last date for revising the Offer price/number of shares	September 28, 2007, Friday
Date of communicating Rejection/ Acceptance and payment for Applications accepted will be dispatched	**October 25, 2007, Thursday**

* Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent.

9. General

9.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement/ Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer" i.e. latest by October 05, 2007, by filling the Form of Withdrawal enclosed with the Letter of Offer. The Form of Withdrawal will also be available on the SEBI website http://www.sebi.gov.in.

9.2 The Acquirer can revise the price upwards upto 7 (seven) working days prior to closure of Offer and if there is any upward revision in the Offer price by the Acquirer till the last date of revision i.e. September 28, 2007, the same would be informed by way of Public Announcement in the same newspapers in which the original Public Announcement had appeared and same price would be paid to all the shareholders who tender their shares in the Offer.

9.3 If there is competitive bid:

i. The Public Offers under all the subsisting bids shall close on the same date.

ii. As the Offer price cannot be revised during 7 working days prior to the closing date of the Offers/bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly"

9.4 The Acquirer, PACs, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of SEBI Act.

9.5 This Public Announcement would also be available on the SEBI's web site at http://www.sebi.gov.in.

9.6 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirers have appointed M/s Chartered Capital And Investment Limited as Manager to the Offer and M/s Beetal Financial & Computer Services Pvt. Limited as Registrar to the Offer.

9.7 This Public Announcement is issued on behalf of the Acquirer and PACs by Chartered Capital And Investment Limited, the Manager to the Offer.

9.8 The Directors of the Acquirer Company, M/s. Rainey Parks Suppliers Private Limited having its Registered Office at 49, Nalini Seth Road, Kolkata-700007 and PACs accept full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations, 1997.

Manager to the Offer	Registrar to the Issue
CHARTERED CAPITAL AND INVESTMENT LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E- mail : charteredcapital@gmail.com, delhi@charteredcapital.net Contact Person: ***Mr. Priyaranjan***	**BEETAL FINANCIAL & COMPUTER SERVICES PVT. LIMITED** Beetal House, 3rd Floor, 99, Madangir,Near Dada Harsukh Das Mandir,New Delhi-110062 E- Mail: beetal@rediffmail.com Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person: **Mr. Punit Mittal**

Date : 28.07.2007
Place : New Delhi

Issued on behalf of the Board of Directors and PACs by Manager to the Offer